

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 5728-5729/2018

SASAN POWER LTD.

Appellant(s)

VERSUS

THE STATE OF MADHYA PRADESH & ORS.

Respondent(s)

(Only prayer for interim relief in CA No. 5728-29/2018 is to be listed before Court on 16.7.2018)

Date : 16-07-2018 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Appellant(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Parag Tripathi, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Tanmay Mehta, Adv.
Ms. Parul Shukla, Adv.
Ms. Sadapurna Mukharjee, Adv.
Mr. Nishant Rao, Adv.
Mr. E. C. Agrawala, AOR

For Respondent(s) Mr. Purushaindra Kaurav, Adv. Gen, M.P.
Mr. Saurabh Mishra, Adv.
Ms. Anuradha Mishra, Adv.
Mr. Varun Mohan, Adv.
Mr. Arjun Garg, AOR

UPON hearing the counsel the Court made the following
O R D E R

Without prejudice to the contentions available to the appellant, the appellant is directed to continue to pay at the rate of Rs. 40/- per ton towards the impugned tax.

Subject to the payment as above, all further coercive steps against the appellant are stayed.

Prayer for interim relief is ordered accordingly.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR